

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

IA NO. OF 2025

IN

MA NO. 19/2024 in OA 25/2023/EZ

IN THE MATTER OF -:

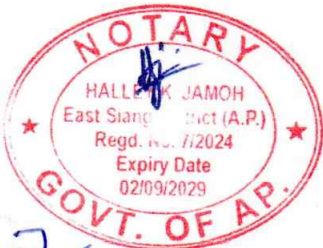
JAMES TELI CAMDER & TONGAM JOMOH ...PETITIONERS

VERSUS

MOEF &CC AND ORS. ...RESPONDENTS

INDEX

<u>Sr. No.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	Application filed on behalf of the Petitioners for withdrawal of MA NO. 19 OF 2024 alongwith Affidavit	1-7
2.	The copy of the Hon'ble High Court's Order dated 03.12.2024 in the PIL no. PIL/13/2023	8-11
3.	Proof of Service	12



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Tongam Jomoh

THROUGH

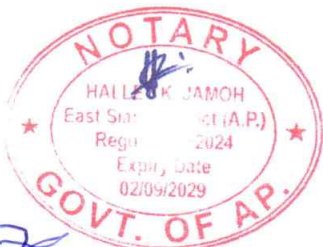
TS y
Prakash Pandey
Counsel For The Petitioners
M No 8871849683/7805008055

J
James Teli Camder

2. That subsequently, a Miscellaneous Application (MA) No. 19 of 2024 was filed by the Petitioners in connection with the said OA before this Hon'ble Tribunal.
3. That it is pertinent to highlight that meanwhile, All Arunachal Tribal Rural Panchayat Restoration Andolan Committee (AATRPRAC) has approached the Hon'ble Guwahati High Court (Itanagar Bench) through a Public Interest Litigation (PIL) titled *All Arunachal Tribal Rural Panchayat Restoration Andolan Committee vs. Union of India and Ors.* bearing case no. PIL/13/2023 concerning the same subject matter. It may be noted that the said PIL is currently pending adjudication before the Hon'ble High Court.

The copy of the Hon'ble High Court's Order dated 03.12.2024 in the PIL no. PIL/13/2023 is attached and annexed herewith as **Annexure 1**.

4. That it is pertinent to mention that the Petitioners' counsel was pursuing the aforesaid MA No. 19 of 2024 before this Hon'ble Tribunal. However, the Petitioners inadvertently remained unaware of the simultaneous pendency of proceedings concerning the same subject matter before two different forums, i.e., the Hon'ble Guwahati High Court (Itanagar Bench) and this Hon'ble Tribunal.
5. That it is most respectfully submitted that it was only when the Petitioners were contacted for the purpose of filing a rejoinder in the aforesaid MA that they realized the simultaneous pendency of



Tongam Jomcl

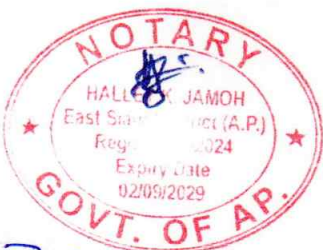
Jamey Teli Candr

the matters before the Hon'ble High Court and also before this Hon'ble Tribunal.

6. That it is most humbly submitted before the Hon'ble Tribunal that the Petitioners sincerely regret and unconditionally apologize for inadvertently pursuing the matter before two different forums cornering the same subject matter. It is humbly submitted that the said act was neither deliberate nor intentional but occurred due to a lack of proper communication and oversight.
7. That it is most respectfully prayed before this Hon'ble Tribunal that in light of the abovementioned facts, the Petitioners would like to withdraw the said MA No. 19 of 2024, with the liberty to pursue Writ Petition No. PIL/13/2023 which is currently pending before the Hon'ble Guhati High Court (Itanagar Bench). It is submitted that the same is done so in the interest of justice.
8. It is humbly submitted before the Hon'ble Tribunal that this Application is made bonafide and in the interest of justice to ensure judicial propriety and avoid the multiplicity of proceedings on the same subject matter before different forums.

PRAYER

In light of the abovementioned facts, the Petitioners most respectfully pray that this Hon'ble Tribunal may graciously be pleased to:



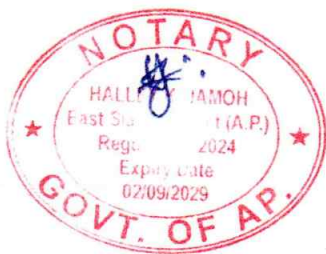
Targam Jorok

James Teli Lander

- a. Permit the Petitioners to withdraw the MA No. 19 of 2024 filed in OA No. 25 of 2023; and
- b. Pass such other and further orders as may be deemed fit and proper in the facts and circumstances of the present case.

THROUGH

TS y
Prakash Pandey
Counsel For The Petitioners
M No 8871849683/7805008055



TS
Tongam Jomoh

[Signature]
James Teli Candor

James Teli lanch

DEPONENT 1

Torgan Somoh

DEPONENT 2

VERIFICATION

We, the above named deponents do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on January, 27, 2025 at _____.

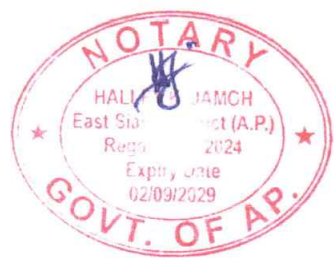
James Teli lanch

DEPONENT 1

Torgan Somoh

DEPONENT 2

SL. NO. 005
Date 27/01/2025



NOTARY PUBLIC: OATH COMMISSIONER
Solemnly affirmed before me this day on 27.01.2025, I Certify that I read over and Explained the contents to the declarant and that the declarant seemed perfectly to understand them

Halley K. Jamoh
HALLEY K. JAMOH
NOTARY GOVT. OF A.P.
East Siang District (A.P.)
Regd. No. 7/2024

Halley K. Jamoh
NOTARY GOVT. OF A.P.
East Siang District (A.P.)
Regd. No. 7/2024

GAHC040016562024



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
(ITANAGAR BENCH)

Case No. : PIL/13/2023

All Arunachal Tribal Rural Panchayat Restoration Andolan Committee (AATRPRAC)

Age: 0

Occupation :

Address:H.Q Naharlagun

A Sector

Arunachal Pradesh

Represented by its President Shri Maji Tayem a Permanent Resident of Village

Kamrang

PO/PS Seppa

District East Kameng

Presently residing at Dikrong Colony Nirjuli

District Papum Pare

Pin Code 791109

VERSUS

THE UNION OF INDIA and 7 Ors.

Age: 0

Occupation :

Address:Represented by its Secretary

Environment and Forest

Govt. of India

New Delhi 110001

2:THE STATE OF AP

Age: 0

Occupation :

Address:Represented by the Chief Secretary

Govt. of Arunachal Pradesh

Civil Secretariat

Itanagar

Arunachal Pradesh.

3:the Commissioner/Secretary

Age: 0

Occupation :

Address:Department of Environment and Forest

Govt. of Arunachal Pradesh

Civil Secretariat

Itanagar

Arunachal Pradesh

PIN 791111

4:the Principle Chief Conservator of Forest (PCCF)

Age: 0

Occupation :

Address:Govt. of Arunachal Pradesh

Itanagar

PO/PS Itanagar

Govt. of Arunachal Pradesh

PIN 791111

5:the Chief Conservator of Forests

Age: 0

Occupation :

Address:Easter Arunachal Pradesh Circle

Tezu

PO/PS Tezu

Arunachal Pradesh.

6:the Chief Conservator of Forests

Age: 0

Occupation :

Address:Easter Arunachal Pradesh Circle

Tezu

PO/PS Tezu

Arunachal Pradesh.

7:the Conservator of Forests (HQ)

Age: 0

Occupation :

Address:Department of Environment

Forests and Climate Change

Itanagar

PO/PS Itanagar

Arunachal Pradesh.

8:the Deputy Commissioner

Age: 0

Occupation :

Address:Namsai District
 PO/PS Namsai
 Arunachal Pradesh. PIN 792103

Advocate for : Abhai Kumar Singh
 Advocate for : GA (AP) appearing for THE UNION OF INDIA and 7 Ors.: Advocate ,

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, appearing for 2,

3,

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8, respectively.

BEFORE
HONOURABLE MR. JUSTICE ROBIN PHUKAN
HONOURABLE MR. JUSTICE N. UNNI KRISHNAN NAIR

ORDER

03.12.2024

(N. Unni Krishnan Nair, J.)

Heard Mr. A.K. Singh, learned counsel for the petitioners and Mr. N. Ratan, learned Additional Advocate General of Arunachal Pradesh for all the respondents.

Mr. Singh, learned counsel for the petitioners has submitted that he may be

permitted 3 (three) weeks' time to bring on record an additional affidavit assailing the findings so arrived at by the Chief Conservator of Forests, Eastern Arunachal Circle, Tezu, Arunachal Pradesh, in its Inquiry Report dated 09.03.2023, brought on record in the instant PIL by the respondents by way of filing the additional affidavit dated 03.06.2024.

In view of the submission of Mr. Singh, 3 (three) weeks time is granted to bring on the record his pleadings assailing the findings of the said Inquiry Report dated 09.03.2023.

List the matter after 3 (three) weeks, on a date to be fixed by the Registry.

JUDGE

JUDGE

Comparing Assistant

Copy Of Service

The screenshot shows a Gmail interface in a browser window. The address bar contains the URL: `mail.google.com/mail/u/2/?ogbl#sent/QgrcJHsBqxpVMXVvGQVqWZMbbLPvRJHfGvv`. The Gmail header shows the search bar with the text "in:sent". The email being viewed is from "Adv Prakash Pandey" to "mail, Amrita". The email body contains the text: "Dear Sir/Mam", "Pls find attach", "Regards", "Prakash Pand", "Advocate", and "M N 7805008". A metadata popup is displayed over the email body, showing: "from: Adv Prakash Pandey", "to: mail@rautray.com, Amrita Pandey", "date: 8 Feb 2025, 20:48", "subject: Copy Of IA in MA no 19/24 in OA 25/23/EZ", and "mailed-by: gmail.com". Below the email body, there is one attachment: "IA for Withdrawl ...". The Windows taskbar is visible at the bottom of the screen.